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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH : CUTTACK.

Original Application No. 237 of 1989.

Date of decision : May 25, 1989.

Pramod Kumar Mohapatra, aged about 23 years,  
son of Krushna Chandra Mohapatra, At-Mangalabag,  
(Khartayat Sahi) P.O. Cuttack G.P.O., P.S. Mangalabag,  
District-Cuttack. ...

Applicant.

Versus

1. Union of India, represented by its  
Secretary, Department of Posts,  
Dak Bhavan, New Delhi.

2. Chief Postmaster General,  
Orissa Circle, At/P.O. Bhubaneswar,  
District-Puri.

3. Senior Superintendent of Post Offices,  
Cuttack City Division, At/P.O./District-  
Cuttack-753001.

4. Senior Postmaster, Cuttack G.P.O.,  
At/P.O./District.Cuttack. ...

Respondents.

For the applicant ... M/s. Deepak Misra,  
R.N. Naik,  
A. Deo, B.S. Tripathy,  
Advocates.

For the respondents ... Mr. A.B. Mishra,  
Senior Standing Counsel (Central)

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C O R A M :

THE HON'BLE MR. B.R. PATEL, VICE-CHAIRMAN,

A N D

THE HON'BLE MR. K.P. ACHARYA, MEMBER (JUDICIAL)

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1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ?
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

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JUDGMENT

K.P. ACHARYA, MEMBER (J) In this application under section 19 of the Administrative Tribunals Act, 1985, it is prayed to pass No. 4 appropriate orders directing the respondent / to consider the candidature of the applicant as sponsored by the Employment Exchange for appointment to the post of Extra-Departmental Mail Carrier of Cuttack General Post Office and to direct the respondents that while considering for the post, his past experience should be taken into consideration.

2. Shortly stated, the case of the applicant is that he has served as a Postman and in other capacities as Extra-Departmental Delivery Agent in different Post Offices during the year 1987 and in the year 1988. For regular appointment, the name of the applicant has been sponsored. The prayer of the applicant is that his past experience should be considered by the appropriate authority while making selection.

3. We have heard Mr. R. N. Naik, learned counsel for the applicant and Mr. A. B. Mishra, learned Senior Standing Counsel (Central) at some length. In case, the name of the applicant has been sponsored by the Employment Exchange and his name is under consideration along with others for regular appointment, we feel that the past experience of the applicant should also be taken into consideration. Not only the past experience of the application <sup>N</sup> should be considered but if there are other candidates similarly placed, their past experience should also be considered.

4. Thus, this application is accordingly disposed of leaving the parties to bear their own costs.

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25/5/89  
Member (Judicial)

B.R.PATEL, VICE-CHAIRMAN,

*I agree.*

*Arshad*  
25.5.89  
Vice-Chairman

Central Administrative Tribunal.  
Cuttack Bench, Cuttack.  
May 25, 1989/Sarangi.

